

HIGH COURT OF JHARKHAND , RANCHI
NOTIFICATION
THE 30th March 2013

No. 75 A: The services of Sri Sanjiv Kumar Das, Judge-In-Charge-cum-Judicial Magistrate 1st class, Deoghar is placed at the disposal of Hon'ble the Chief Justice, High Court of Jharkhand, Ranchi for his appointment as Assistant Registrar (Judicial), High Court of Jharkhand, Ranchi.

By order of the Court,
Sd/- A.V.Singh
Registrar General

Memo No. _____ /Apptt dated Ranchi the _____ March, 2013

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the next issue of Jharkhand Gazette.

Sd/- A.V.Singh
Registrar General

Memo No. 3059 /Apptt. dated Ranchi the _____ 30th March, 2013

Copy forwarded to the Central Project Co-ordinator, e-courts project and I/c NIC Cell , Jharkhand High Court, Ranchi with a request to post the same on the official website of the High Court. of Jharkhand .


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 30TH MARCH, 2013

No. 76 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I are also vested with the powers of Judge of a Court of small causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless the same is published in the Jharkhand Gazette or the District Gazette, as the case may be.

Sl. No	Name of the Officers with Designation and present place of posting (with judgeship)	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer / posting	Special powers with which the officer is vested at the new station.
1	2	3	4
1.	Sri Anil Kumar Jaiswal , Civil Judge (Senior Division)-I-cum-ACJM, Chaibasa [Under orders of transfer and posting to Pakur as Civil Judge (Senior Division)]	a) Civil Judge (Senior Division) b) Pakur c) Pakur	XXXXXXXXXXXXXXXX
2.	Sri Om Prakash Pandey No. 2, Civil Judge (Senior Division)-I-cum-ACJM-cum-Secretary, DLSA, Gumla [Under orders of transfer and posting to Koderma as Civil Judge (Senior Division)]	a) Civil Judge (Senior Division) b) Koderma c) Koderma	S.C.C. powers of Rs.1500/- within the local limits of Koderma Munsifi
3.	Sri Raj Nandan Rai, Civil Judge (Senior Division) – cum-Secretary, DLSA, Jamtara [Under orders of transfer and posting to Chaibasa as Civil Judge (Senior Division)]	a) Civil Judge (Senior Division) b) Chaibasa c) Chaibasa	S.C.C. powers of Rs.1500/- within the local limits of Chaibasa Munsifi
4.	Sri Umesh Nand Mishra, Civil Judge (Senior Division)-I-cum-ACJM-cum-Secretary, DLSA, Koderma [Under orders of transfer and posting to Gumla as Civil Judge (Senior Division)]	a) Civil Judge (Senior Division) b) Gumla c) Gumla	S.C.C. powers of Rs.1500/- within the local limits of Gumla Munsifi
5.	Sri Devendra Kumar Pathak, Civil Judge (Senior Division) -	a) Civil Judge (Senior Division) b) Dhanbad c) Dhanbad	S.C.C. powers of Rs.1500/- within the local limits of Dhanbad Munsifi

6.	Sri Ranjeet Kumar, Civil Judge (Senior Division)-I- cum-ACJM-cum-Secretary, DLSA, Saraikela [Under orders of transfer and posting to Lohardaga as Civil Judge (Senior Division)]	a) Civil Judge (Senior Division) b) Lohardaga c) Lohardaga	S.C.C. powers of Rs.1500/- within the local limits of Lohardaga Munsifi
7.	Sri Vijay Kumar No. III, A.C.J.M.-cum-Secretary, DLSA, Pakur [Under orders of transfer and posting to Saraikella-kharsawan as Civil Judge (Senior Division)]	a) Civil Judge (Senior Division) b) Saraikella-kharsawan c) Saraikella-Kharsawan	S.C.C. powers of Rs.1500/- within the local limits of Saraikella Munsifi

By order of the Court,
Sd/- A. V. Singh
Registrar General

Memo. No. _____ / Apptt. Dated Ranchi the _____.

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the forthcoming issue of Jharkhand Gazette.

Sd/- A. V. Singh
Registrar General

Memo No. _____ / Apptt., Dated Ranchi, the _____

Copy forwarded to All the Principal District & Sessions including Principal Judicial Commissioner, Ranchi for information and communication to the Officers concerned.

The concerned Principal District & Sessions Judges are requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

By order of the Court,
Sd/- A. V. Singh
Registrar General

Memo No. 3113-45 / Apptt., Dated Ranchi the 30th March, 2013

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Secretary, Law (Judicial) Department, Govt. of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Member Secretary, JHALSA, Ranchi / the Registrar (Establishment), the Registrar (Vigilance), the Registrar (Admn.), the P.S. to Hon'ble the Chief Justice, the Central Project Co-ordinator, e-Courts Project and I/c NIC Cell High Court of Jharkhand, Ranchi / Dy. Commissioners of all the concerned District for information and necessary action.

the notification published in the District Gazette